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experience is there and we have been discussing it oil and on.

(Interruptions)

SHRI NIREN GHOSH : Will the Prime Minister recommend demonetisation to the Finance Ministry?

SHRI BHUPESH GUPTA : Has the Government considered and examined the case where a particular officer who was on deputation and was investigating into the allegations against the Birlas and conducted searches was transferred on a teleprinter message? I find from the list of lesidential addresses given that Mr. K. K. Birla's name is not there. Was he spared in the expectation that he might be one of our colleagues in Rajya Sabha?

SHRI RAM NIWAS MIRDHA : Only those residences of persons were raided and searches were conducted where some proof was found.

MR. CHAIRMAN: Last question. Mr, Chandra Shekhar.

SHRI CHANDRA SHEKHAR: Mr. Chairman, Sir, the first portion of the reply of the hon. Minister is somewhat incorrect. The Enforcement Directorate never on its own raided the houses of Birla companies or Birla authorities. It was all after my memorandum against the big business houses and the Government gave a detailed reply about the action taken. At that time, Mr. Chairman, Sir, the Sarkar Commission was appointed with a specific direction that it will submit its report within one year. May I know from the hon. Minister whether we can hope to get a report from the Sarkar Commission in the coming decade or whether the Government finds itself quite incapable of doing anything to expedite the report of the Sarkar Commission?

SHRI RAM NIWAS MIRDHA: I am not in a position to say as to how long the Commission will take—this concerns the Ministry of Industrial Development and this has been mentioned in the House before also. All I can assure hon. Members is, so far as our department is concerned, these investigations will be done carefully.

Contract for security and intelligence work for U.S. Embassy in India

to Ouestions

*328. SHRI HARSH DEO MALAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the U.S. Embassy in India has entered into a contract with one Globe Detective Agency for security and intelligence work; and

(b) if so, what are the details thereof and what is Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR D1KSHIT) : (a) and (b) According to information available with Government, the Globe Detective Agency (Pvt.) Ltd. had entered into a contract with the USIS for looking after the security of their premises at Bhawalpur House and their Warehouse at Mathura Road with effect from 1-4-1973.

SHRI HARSH DEO MALAVIYA : Sir, I would Like to know whether it is permissible for a foreign embassy stationed in India for whose security all the arrangements are provided by the Government— there are policemen, there are other guards sitting outside the embassies—to have a private agency. Why should the Government allow it?

SHRI RAM NIWAS MIRDHA: According to the information received from the Delhi Administration, the Globe Detective Agency had responded to an invitation for tenders from the USIS for providing physical security and fire watch for its premises. Their tender was accepted by the USIS who gave the agency the contract for looking after the security of their premises at Bhawalpur House and their warehouse at Mathura Road. Earlier the contract was held by another contractor, Mr. Yogi, whose contract terminated on 31-3-1973. The Globe Detective Agency took over charge on 1-4-1973. According to the contract, the agency is to look after the security of the embassy premises, the warehouse as well as the reception office only during holidays and after office hours.

{Interruptions).

DR. K. MATHEW KURIAN : This is a magnificent falsehood.

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MR. CHAIRMAN: Dr. Kurian, I will not call you if you interrupt like this.

SHRI RAM NIWAS MIRDHA: All normal security supervisors and security guards are employees of the Embassy and are on their pay and not secured by the Globe Detective Agency. These are the facts so far as the present arrangement is concerned. As regards . . .

श्री राजनारायण : मेरा एक प्वाइन्ट आफ ग्राईर है...

श्रीसभापति : उन्होंने ग्रभी खत्म नहीं किया ग्रीर ग्रापने पौयन्ट ग्राफ ग्राईर खड़ा कर दिया ।

श्वी राजनारायण : मंत्री जी से कहिए कि-इस प्रकार का जवाब देने की जरुरत नहीं है ।

श्री झोउम् प्रकाश त्याग़ी : इन्होंने सवाल क्या किया है ग्रौर उत्तर क्या दिया जा रहा है।

श्री राम निवास मिर्धाः जो उन्होंने पूछा है उसमें कुछ तथ्य वता रहा हं ।

श्री राजनारायण : क्या इस गवर्नमेन्ट की कोई जिम्मेदारी नहीं है ?

श्री हर्षदेव मालवीय : सवाल मेरा है[,] ग्राप चप रहिये ।

श्री काली मुखर्जी : राजनारायण जो के ही हाथ में सदन छोड़ दिया है क्या ?

What is the position?

SHRI RAM NIWAS MIRDHA : All that I was trying to do is to share with the House some very relevant information. And these facts ought to be known; there is nothing to hide and why shouldn't we tell the House when we know the whole thing?

Now, as regards the propriety or legality of having an arrangement of this nature, all I can say is that there is nothing illegal in this. The Government of India does provide guards but that is only for outside law and order. The internal security arrangements are the responsibility of the respective Embassies and it is in pursuance of that responsibility that they have done it. As to whether such an arrangement by a foreign mission should be allowed in a country like ours, we are examining the question.

SHRI HARSH DEO MALAVIYA : We

should not be so simple; we should be very well assured. The American Embassy is very clever; they take sufficient care to guard themselves, to guard their security. The fact of a foreign embassy, and a notorious one like the USA, going to a private agency and entering into some contract should not be merely treated as a 'certain contract' which was signed. There are certain other motives and those motives are that they through these indigenous detective agencies enter into espionage and all other kinds of activities. So I would like to know from the hon. Minister how many such private detective agencies are in India. There are quite a few of them. Will the hon. Minister make an enquiry into it and will he assure us that in future such contracts between a foreign embassy and indigenous detective agencies will not be permitted?

SHRI RAM NIWAS MIRDHA: Well, Sir, there are a large number of agencies doing work of this type and they have been doing it for some years. They have an Association; we know about this but as I myself said about the propriety of an arrangement of the nature entered into by the USIS, we are going into that and all aspects of the matter including those mentioned by the hon. Member will be kept in view.

श्री रबी रायः मैं मंती महोदय से जानना चाहता हूं, यह जो ग्लोव डिटेक्टिव्ह एजेन्सी के साथ यू० एस० इम्बेसी का करार हुग्रा, क्या गृह मंतालय के साथ भी इम्बेसी की बात हुई थी। नम्बर एक सवाल....

श्री सभापति : एक ही सवाल पूछिए ।

श्री रबी राय : मैं जानना चाहता हूं, यू० एस० इम्बेसी का ग्लोव डिटेक्टिव्ह एजेंसी के साथ जो करार हुआ क्या उसके पहले भी कोई विदेशी इम्बेसी, यू० एस० इम्बेसी को छोड़, ने किसी दूसरी डिटेक्टिव्ह एजेंसी से करार किए 29

हैं ? जव नहीं किए हैं तो फिर यू० एस० ए० इम्बेसी को केवल एक ग्रपवाद क्यों बनाया गया ? ग्रौर हिन्दुस्तान के ग्रंदर इस तरह की ग्लोव डिटेक्टिव्ह एजेंसी स्थापित करके क्या हिन्दुस्तान की सैक्योरिटी खतरे में नहीं हुई है । मैं जानना चाहूंगा उमाशंकर दीक्षित जो इस देश के गृह मंती हैं, क्या उनके इस देश विरोधी काम के लिए इस्तीफा नहीं देना चाहिए ?

श्वी उमाशंकर दीक्षित : अध्यक्ष जी, इस विषय मे हम विचार कर रहे हैं, इसमें कई तरह के प्रश्न हैं, जैसे हमारी इम्बेसीज, हमारे राजदूता-वास हैं दूसरे देशों में, वे वहां की प्राइवेट एजेंसीज से कोई लाभ सैक्योरिटी ग्रादि का लेते हैं या नहीं लेते हैं ग्रीर उनके साथ हमको रेसीप्रोकल संबंध रखने का भी प्रश्न उठता है । दूसरे यह कि कानून के अंदर आज इस प्रकार की एजेंसी बनाने में भी ग्राज कोई रुकावट नहीं है ; ग्रीर जैसा मेरे सहयोगी ने कहा, हम इस पर विचार कर रहे हैं कि इस संबंध में कोई नीति में परिवर्तन करने की ग्रावश्यकता है कि नहीं ।

श्री रबी राय : ग्रध्यक्ष महोदय, मेरे सवाल का जवाब नहीं मिला । मेरा सवाल था कि क्या भारत सरकार के गृह मंत्रीलय के साथ इस तरह का करार करने के पहले यू० एस० इम्बेसी से पछताछ किया–इसका जवाब नहीं मिला ।

श्री उमा शंकर दीक्षितः जी नहीं।

श्री रबी राय: ग्रध्यक्ष महोदय, मैंने जानना चाहा था कि क्या यू० एस० इम्बेसी को छोड़ कर, हिन्दुस्तान में जो दूसरे देशों के इम्बेसी हैं, उन्होंने भी इस तरह का किया है ? (व्यवधान) इस सवाल का जाबाब नहीं मिल रहा है । इस तरह महत्वपूर्ण सवाल पर जवाब नहीं ग्राता ।

श्री सभापति । जवाब ग्रागया।

श्री रवी राय ःश्रीमन्,पौइन्ट ग्राफ ग्रार्ड। मेरा सवाल यह था कि यू० एस० इम्बेसी के इस ऐकज्ञन से पहले क्या दूसरे देशों के जो

इम्बेसीज हैं उन्होंने भी ग्लोब डिटेक्टिव्ह एजेन्सी जैसे कोई करार किए हैं ?

to Ouestions

श्री उमाशंकर दीक्षित : इस दूसरे प्रशन के बारे में ग्रलग से पूर्छे तो मैं सूचना दे सकता हूं । इस समय मेरे पास सूचना नहीं है ।

SHRI KRISHAN KANT : May I know from the hon. Minister since how many years the United States of America and their Embassy have been using such detective agencies? He said there was one Yogi. Since how many years have they been using such agencies? Another thing is may I know whether the Government, while allowing them, use and take advantage of such agencies for their own purposes? What are the functions of these detective agencies in India and what are they doing?

श्री उमाशंकर दीक्षित : जहां तक मुझे मालूम है, भारत सरकार किसी प्राइवेट एजेंसी का उपयोग नहीं करती। किसी विशेष परिस्थिति में भूतकाल में ग्रगर ऐसा हुग्रा हो तो मैं इस समय कहने की स्थिति में नहीं हूं। जहां यह तक प्रश्न है कि पहले, कव से, ही रहा है, तो इसमें कोई रुकावट तो रही नहीं है : इसलिये पहले भी रहा होगा, इसमें संदेह नहीं।

श्वी महावीर त्याग़ी : मैं होम मिनिस्टर साहव से पूछना चाहूंगा कि यह ग्लोव डिटेक्टिव्ह एजेंसी अगर इस किस्म की कोई खुली चीज है और प्राइ-वेट कंपनीज ऐसी डिटेक्टिव्ह एजेंसी वना कर अपने आप को कहीं इन्गेज कर सकती हैं इम्वेसी में तो आपकी सीक्रेट इन्फार्मेशन भी उनको पास कर सकतें हैं । क्या गवर्मेन्ट का कोई कन्ट्रोल ऐसी एजेंसी पर है ? या गवर्मेन्ट का लाइसेंस लेकर बनाती हैं, या यह कि आजादी है हर एक को, चाहे जैसी एजेंसी बना दी और इम्वेसी में लग जाओ।

श्वी राम निवास मिर्धाः ग्रभी तक इस प्रकार का कोई नियम नहीं है कि इस प्रकार की एजेंसी बनाने के वाद सरकार से कोई मान्यता करने की ग्रावश्यकता हो ।

श्री महाबीर त्याग़ी : जो ख़ापकी ^{है}मुखविरी करते हैं, ग्रापकी इन्फामेंशन उनको देते हैं ?

31 Written Answers

श्री राम निवास मिर्धा : मुखविरी करने के लिए उस एजेंसी या कंपनी को रजिस्टर कराने की जरूरत नहीं पड़ती है । इसलिए मेरा निवेदन था कि काफी उनमें रजिस्टर्ड कंपनीज हैं, मैनेजिंग कंपनीज हैं । कौन उनके पदाधिकारी हैं, सब मालूम है, श्रीर ये खुली तौर पर काम करते हैं । माननीय सदस्य ने जो संदेह किया वह हर परिस्थिति में सभव हो सकता है लेकिन सरकार जागरूक है इस प्रकार की एजेंसीज जो काम करती हैं उनके प्रति । लेकिन जैसा मैंने प्रारम्म में कहा, मैं दुहराना चाहूंगा, इस सारी स्थिति पर पुनर्विचार किया जा रहा है कि किस तरह सरकार उन पर नियंत्वण रखे या न रखे ग्रीर विशेष तौर पर विदेशी दूतावासों का उनके साथ क्या संबंध है ।

श्री महावीर त्याग्री : ऐसी एजेंसीज गवर्मेन्ट से कोई लाइसेंस लेती है या ग्रपने ग्राप से इंडिपें-डेंट हैं ?

श्री सभापति : इसका जवाव ग्रा गया।

SHRI SARD.AR AMJAD ALI : The hon. Minister has suppressed the intelligence part of the question. I would like to know from the hon. Minister who these people are and which is this firm Globe Detective Agency. Have you made any investigation? Have they got any political affiliation? What sort of intelligence are they supplying to the US Embassy?

SHRI RAM NIWAS MIRDHA : Well, 1 did not suppress, I volunteered a lot of information as to the arrangement between them and the embassy. That is all that I had to say and all that I know. This is the arrangement that has been arrived at between the US IS and the agency. As regards the agency, who are the directors, where the offices are and how they operate, there is nothing secret in this.

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

to Questions

Assam-Nagaland boundary

*329. DR. R. K. CHAKRABARTI:

SHRI K. B. CHETRI:

SHRI N. R. CHOUDHURY:

SHRI NABIN CHANDRA BURA-GOHAIN:

Wil] the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 618 given in the Rajya Sabha on 7th March, 1974 and state:

(a) whether Shri K. V. K. Sundaram, Adviser on Assam-Nagaland boundary has submitted his report after ascertaining the views of the Government of Nagaland; and

(b) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS ;SHRI UMA SHANKAR DIKSHIT): (a) Not yet Sir.

(b) Does not arise.

Violation of Foreign Exchange Regulation Act by Hindustan Motors and United Commercial Bank

*330. SHRI.S. KUMARAN:

SHRI KALYAN ROY:

Will the PRIME MINISTER be pleased to refer to the reply to Starred Question 259 given in the Rajya Sabha on the 22nd November, 1973 and state:

(a) when was a show cause notice issued by the Enforcement Directorate to the Unifed Commercial Bank for contravention of section 4(2) of the Foreign Exchange Regulation Act in relation to a forward

on the.4th April, 1966 by that bank to M/s. Hindustan Motors of foreign exchange amounting to 9,32,222 pounds at the predevaluation rate of exchange;

(b) whether the reply of bank has since been received and if so, what are the thereof; and

(c) if the answer to part (b) be in the negative, the reasons for the delay?